

## **FAQs: Uniform Case Registration Number (URN)**

### **Q1. What is the Uniform Case Registration Number (URN)?**

The Uniform Case Registration Number (URN) is a **standardised, single case numbering system** introduced by the Rajasthan High Court. Under this system, every case, whether filed at the Principal Seat, Jodhpur or the Jaipur Bench will also be assigned a **unique, continuous serial number** that is independent of establishment type. Unlike earlier practice of maintaining separate numbering systems for each bench, it creates an additional unified identity for every case. This initiative is the first of its kind successfully implemented by any High Court with multiple benches, and among those utilizing the Case Information System (CIS) developed by the Hon'ble eCommittee of the Supreme Court of India.

### **Q2. Why has the URN system been introduced?**

The URN system has been introduced to address challenges arising from **multiple numbering systems and differing case classifications** between benches and to provide better citizen centric services. Earlier, separate registration numbers led to various issues like difficulty in identifying cases, duplication of cases and inability to track related matters. The new system ensures **uniformity, consistency and ease of access**, while strengthening digital case management and aligning with modern e-Courts initiatives.

### **Q3. Does URN replace the old case numbers?**

No, it is an additional number system to identify the cases besides prevalent number systems i.e. case registration number and CNR.

#### **Q4. Will existing (pending/disposed) cases get a URN?**

Yes. The URN system has been technically developed to cover both pending and disposed (legacy) cases. They are being mapped and additionally assigned URN so that the entire database of the High Court is brought under a **single unified numbering framework**.

#### **Q5. How can I find the URN of my case?**

Advocates and litigants can locate the URN through the High Court's online case status system on the official website i.e. hcraj.nic.in. The URN can be retrieved by entering **existing case details such as old case number, party name, advocate name, or filing year**. URN will additionally be displayed in cause lists and future orders/judgments. The facility of URN Search will soon be incorporated in new version of Rajasthan High Court Official Mobile App.

Further, e-Court Services/Applications, which are developed by Hon'ble e-Committee, follow the uniform pattern for all the High Courts, so URN is not displayed in e-Court Services/Applications at present.

#### **Q6. Do I need to mention URN in filings and applications?**

No. It is not mandatory, but all stakeholders may opt to mention the URN in every future filing, application, affidavit, or correspondence, but care may be taken to follow the correct syntax so that URN may be clearly distinguished from Case Registration Number.

#### **Q.7 What is the syntax of URN?**

The syntax of URN is kept similar to the Case Registration Number Format for the convenience of all the stakeholders but as number is seriatim to both

establishments i.e. Jodhpur and Jaipur Bench, its syntax is so designed that one can easily distinguish between URN and Case Registration Number.

URN follows the syntax of:- case\_type / case\_numberU / case\_year.

In syntax of URN, case number has been appended with “U” to distinguish it from earlier prevalent case registration number.

**For example-**

<b>Case Registration Number</b>	<b>URN</b>
Civil Writ Petition 100/2026	Civil Writ Petition 175U/2026

**Q8. Will the filing procedure change due to URN?**

No. The introduction of URN does not alter the substantive filing procedure. As e-Filing is developed by Hon’ble e-Committee, which follows the uniform pattern for all the High Courts. Hence, existing processes for filing cases, documents, and applications remain the same.

**Q9. I have PDF copies or Certified copies of my orders and judgments, whether they will be affected in any manner, as URN is not available in these copies?**

No, they will not be affected in any manner in absence of URN in it. Further as the PDF copies are secure documents, therefore URN though allotted to all the cases, but it cannot be displayed now in PDF documents already uploaded on the server.

**Q10. How does URN benefit advocates and litigants?**

The URN system offers multiple practical advantages:

- **Simplified case identification** with a single number across both benches
- **Improved accessibility** to case information independent of establishment types
- **Better tracking of cases**, including connected or transferred matters
- **Enhanced Citizen Centric Services**

**Q11. What happens in transferred or connected matters?**

Under the URN system, cases retain a consistent identity even when transferred between benches. This makes it easier to track and link related or connected matters, thereby improving coordination, reducing duplication, and ensuring smoother judicial processing.

\* \* \*

Note: Advocates and litigants are requested to use the newly introduced facility of URN. Feedback/suggestions may kindly be shared on official mail ID: [cpc-raj@aj.gov.in](mailto:cpc-raj@aj.gov.in).